



Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.

Notification
Jammu, the 15th November, 2018

SRO 505 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in superession of all Notifications(s) issued in this behalf, Government hereby appoint the following officers to be the competent authority for the purposes of the said Act within the territorial jurisdiction shown against each:-

S. No	Name Officer	Designation	Jurisdiction
1.	Sh. Rajinder Kumar Sharma, KAS	Additional Deputy Commissioner, Reasi	Tehsil Reasi and Bhomag
2.	Sh Harbans Lal, KAS	Assistant Commissioner (Rev), Reasi	Tehsil Pouni
3	Sh. Ashok Kumar, KAS	Sub Divisional Magistrate, Katra	Tehsil Katra

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS

Commissioner /Secretary to Government,
Revenue Department

Dated: -15-11-2018

No: - Rev/LB/14/2017

Copy to the:-

1. Fianancial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to Government, General Adminsitration Deptt.
3. Divisional Commissioner, Jammu.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Reasi.
6. Director, Archives, Archeology & Museums, J&K Srinagar.
7. OSD to Advisor (G) to Hon'ble Governor for information.
8. Manager Government Press, Jammu/Srinager for publication in the Govt.Gazette
9. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
10. I/C Website. Revenue Department.
11. Notification / Stock file.

(Ghulam Rasool) KAS

Deputy Secretary to Government
Revenue Department.